

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 2265

TO BE ANSWERED ON THE 29th November, 2016

National Drug Code

2265. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has developed any National Drugs code as in other developed countries and if so, the details thereof;
- (b) if not, whether the Government is planning to do so, in future; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a), (b) & (c): The manufacturing, sale and distribution of drugs in India are regulated under the provisions of the Drugs and Cosmetics Act, 1940 and Rules 1945 and under this Act and Rules, there is no provision for National Drugs Code. However, in order to verify the authenticity of drugs, the Ministry of Health and Family Welfare has published Draft Rules vide GSR No. 449(E) dated 3rd June, 2015 for making it mandatory for manufacturers of drug formulations to print certain information at primary, secondary and tertiary level of packaging which includes bar-coding, to facilitate tracking and tracing of their products.

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